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## Uttar Pradesh Higher Education Services Commission (Amendment) Act, 2006

### 4 of 2006

#### **CONTENTS**

- 1. Short Title
- 2. Amendment Of Section 5 Of U.P. Act No. 16 Of 1980

# Uttar Pradesh Higher Education Services Commission (Amendment) Act, 2006

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An Act further to amend the Uttar Pradesh Higher Education Services Commission Act, 1980 It is hereby enacted in the Fifty-seventh Year of the Republic of India as follows:-- 1. Received the assent of the Governor on March 14, 2006 and published in the U.P. Gazette, Extra., Part 1, Section (Ka), dated 17th March, 2006, pp. 2-3

### 1. Short Title :-

This Act may be called the Uttar Pradesh Higher Education Services Commission (Amendment) Act, 2006.

### 2. Amendment Of Section 5 Of U.P. Act No. 16 Of 1980 :-

In Section 5 of the Uttar Pradesh Higher Education Services Commission Act, 1980,--

- (a) in sub-section (1) for the words "three years" the words "five years" shall be substituted.
- (b) after sub-section (5) the following sub-section shall be inserted, namely:--
- "(6) The provisions of sub-section (1) as amended by the Uttar Pradesh Higher Education Services Commission (Amendment) Act, 2006 shall apply also to every member holding office immediately before the commencement of the said Act.".